

को अपने पृष्ठों की संख्या में कमी करने को
ऐसा कोई सलाह नहीं दी है।

†[THE DEPUTY MINISTER IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRI SHAM NATH):
Government have given no advice as
such to newspapers to reduce the
number of their pages?]

‡CONSTRUCTION OF SPURS ON PAKISTAN
SIDE OF FENI RIVER

284. SHRI T. M. DASGUPTA: Will
the PRIME MINISTER be pleased to
state:

(a) whether it is a fact that East
Pakistan authorities recently construc-
ted some new spurs on the Pakistan
side of the Feni river to divert erosion
of bank to the Tripura side; and

(b) if so, what is their number and
what steps Tripura Administration
has taken to stop erosion of the bank
on the Sabroom side of the Feni river
and what is the reply of the East
Pakistan Government to the protest,
if any, lodged by Tripura Administra-
tion in this behalf?

THE PRIME MINISTER AND
MINISTER OF EXTERNAL AFFAIRS
(SHRI JAWAHARLAL NEHRU): (a) Yes,
Sir.

(b) According to reports received
from Tripura, eleven to fourteen spurs
have been constructed by Pakistan
on the Feni river at Sabroom and
another twentyfive at Baishanabpur.

Protests have been lodged with the
East Pakistan authorities at both the
District and the State Government
levels, against the construction of
spurs. Since Pakistan continued with
their construction, India had to put up

a few spurs on their side as an anti-
erosion measure and for the protection
of life and property on Indian terri-
tory.

The East Pakistan Government
have been requested to issue instruc-
tions to the Deputy Commissioner,
Chittagong Hill Tracts for a meeting
with the District Magistrate, Tripura,
where the matter could be discussed
and, if possible, settled. A favourable
reply from Pakistan is awaited.

✓ —
STATEMENT RE STARRED QUES-
TION NO. 154 ANSWERED EARLIER
IN THE DAY

PUBLICATION OF MAP OF INDIA WITHOUT
KASHMIR IN "THE ROTARIAN"

SHRI SITARAM JAIPURIA (Uttar
Pradesh): Madam, while you were on
Starred Question No. 154 regarding
the magazine 'The Rotarian', I wanted
to make a certain clarification and I
wanted to ask a supplementary. The
editor of the magazine has already
apologised, and as I happen to be
one of the past Governors of the
Rotary International, I know that it
is never the policy of the Rotary In-
ternational to involve itself in parti-
san feelings at all. Just for the sake
of completion of the records and for
information, I would like this to be
passed as one of the parts of the
records. It says—

"We regret having hurt the feel-
ings of Rotarians in India, and we
promise to exercise care in such
matters in the future. We agree
that Rotary International should be
kept above involvement in partisan
feelings or propaganda."

This letter, Madam, is dated . . .

SHRI BHUPESH GUPTA (West
Bengal): How does it come?

SHRI SITARAM JAIPURIA: . . .
25th February.

†[] English translation.

‡Transferred from the 2nd May,
1963.

THE DEPUTY CHAIRMAN: The Short Notice Question is over. There are no more questions. Mr. Jaipuria has asked for permission to explain and he is doing.

SHRI SITARAM JAIPURIA: I am only giving an explanation.

THE DEPUTY CHAIRMAN: The issue of 'The Rotarian' . . .

SHRI BHUPESH GUPTA: On a point of order, what is Mr. Jaipuria explaining? We had a question . . .

THE DEPUTY CHAIRMAN: He is explaining about the question . . .

SHRI BHUPESH GUPTA: That is nothing. We had a question relating to the Ministry. The question was whether attention has been drawn to such and such a thing. Mr. Jaipuria may or may not be a member of the Rotary Club. But why should he make that statement here? (*Interruptions*).

THE DEPUTY CHAIRMAN: Mr. Jaipuria wants to make a statement. Let him make it.

SHRI BHUPESH GUPTA: I have every day half a dozen statements to make.

THE DEPUTY CHAIRMAN: You do more than half a dozen times. (*Interruptions*)

DIWAN CHAMAN LALL (Punjab): May I draw your attention, Madam, to Rule 203 of the Rules of Procedure according to which, with your permission, any hon. Member can make a personal explanation?

THE DEPUTY CHAIRMAN: That is what he is doing.

SHRI SITARAM JAIPURIA: On a personal explanation.

SHRI A. B. VAJPAYEE (Uttar Pradesh): What has Mr. Jaipuria got to do in this respect, to make a personal clarification? The question was not addressed to him.

THE DEPUTY CHAIRMAN: You have not heard him. Let us hear him, hear whatever he has to say.

SHRI BHUPESH GUPTA: Can I make a statement in this House about my uncle?

THE DEPUTY CHAIRMAN: I have allowed him to make the statement.

SHRI BHUPESH GUPTA: You can allow him but it must relate to the business of the House.

SHRI SITARAM JAIPURIA: It does, because the question was there.

SHRI BHUPESH GUPTA: This is rather strange. We put a question to the Minister. The Minister gives replies. If a clarification is to come, it should come from the Minister or somebody connected can write a letter to you and it is for you to decide whether the letter should be read out or not. If you allow him to make a statement because of certain questions relating to some of the things in which he may be interested, then, Madam Deputy Chairman, there will not be an end to it. Everyday we should seek your permission to make statements in relation to matters in which we are interested, arising out of certain questions.

DIWAN CHAMAN LALL: May I draw your attention once again—and the attention of my learned friend—to the fact that he does not seem to have read the Rules of Procedure governing this House? I am going to read out this particular rule for his benefit. The rule says—

"203. A member . . ."

Any Member—

". . . may, with the permission of the Chairman . . ."

That is, with your permission, Madam—

". . . make a personal explanation although there is no question before the Council, but in this case no debatable matter may be brought forward, and no debate shall arise."

SHRI BHUPESH GUPTA: I do, Madam Deputy Chairman . . .

DIWAN CHAMAN LALL: I suggest to my learned friend . . . (*Interruptions*). I am not giving way to Mr. Bhupesh Gupta.

THE DEPUTY CHAIRMAN: Let us listen to him. You should listen to the other . . .

SHRI BHUPESH GUPTA: I will not allow him to pass. I said . . .

DIWAN CHAMAN LALL: I say that there is no debate arising out of this matter, and if my learned friend wants to raise a debate, he cannot do so under this rule.

SHRI BHUPESH GUPTA: I do not know. I want to raise a point of order or whatever it is. The hon. Diwan Chaman Lall is an experienced parliamentarian. Therefore, I listened to him very carefully.

SHRI A. B. VAJPAYEE: Experienced parliamentarian.

SHRI BHUPESH GUPTA: Experienced undoubtedly he is. I concede that point. He said, a personal explanation. I know the truth. I know the rule that I can ask your permission to make statement on personal explanation. I cannot seek your permission to make any statement I like. I cannot, for example, seek your permission to make a statement as to how my uncle is getting on at the race-course. That is not the point. (*Interruptions*).

AN HON. MEMBER: He is a Rotarian.

(Several hon. Members stood up.)

THE DEPUTY CHAIRMAN: One at a time.

SHRI SITARAM JAIPURIA: I hope that I will have a word to say.

SHRI BHUPESH GUPTA: If it is your contention that the personality of Mr. Jaipuria is involved in this matter, directly or indirectly . . .

SHRI SITARAM JAIPURIA: It is.

SHRI BHUPESH GUPTA: Just a minute, Mr. Jaipuria, for goodness sake . . . then, you are certainly entitled to allow him to make a statement and I can assure you, Madam, that I should certainly be all in favour of giving the Member a chance to clarify the personal situations and positions. But how does it come in here? (*Interruptions*). There are so many Members of the Rotary Club.

THE DEPUTY CHAIRMAN: Mr. Akbar Ali Khan.

SHRI AKBAR ALI KHAN (Andhra Pradesh): I think Mr. Jaipuria is involved in this indirectly, he being a Rotarian. As such, according to the explanation of Mr. Bhupesh Gupta, he has every right to give a clarification. (*Interruption*).

SHRI BHUPESH GUPTA: Whenever a statement is made against the Communist Party, as a member of the Communist Party, I will always think it right . . .

(Several hon. Members stood up.)

THE DEPUTY CHAIRMAN: You may sit down. I am on my feet. When I am giving chance to every one by turn, it is very unseemly that so many Members should be on their feet. Mr. Mani, what do you have to say?

SHRI A. D. MANI (Madhya Pradesh): On a point of order. Mr. Jaipuria's case comes under Rule 203. He happens to be the only unfortunate exception in this House of being a Rotarian. (*Interruptions*).

SEVERAL HON. MEMBERS: No, no.

SHRI BHUPESH GUPTA: No, no. We suspect that there are many others.

SHRI A. D. MANI: People are asking him, "What sort of man are you? You are connected with the rotary movement; you are a rotarian", and he is trying to explain the position.

SHRI ARJUN ARORA (Uttar Pradesh): On a point of information, Mr. Mani is wrong. Mr. Jaipuria is not the only Rotarian in this House.

SHRI B. K. P. SINHA (Bihar): Madam, I am rather thankful to the hon. Member there, Mr. Bhupesh Gupta, that for once he has taken a correct stand.

SHRI BHUPESH GUPTA: It is a reflection. He should delete the words "for once". In their place it should be "always".

SHRI B. K. P. SINHA: Now, Madam, on many occasions in the past, when there had been questions relating to the Communist Party, the hon. Member had come forward with long personal explanations. I objected on those occasions, but in spite of my objections he went forward with his long explanations. Today he is taking the correct stand but, for this wrong precedent, against the rule, he is himself responsible. All the same I feel his objection is valid today. (*Interruptions*)

THE DEPUTY CHAIRMAN: No more comments. Let Mr. Jaipuria finish his statement.

SHRI SITARAM JAIPURIA: Madam Deputy Chairman, my hon. friend, Mr. Bhupesh Gupta, has been unnecessarily bothering himself. I have already read the extracts from that letter. My point is this. (*Interruptions*). I happened to be one of the past officers of the Rotary International and therefore am personally involved. The movement is an extremely good international movement and it should not be hurt because of certain expressions used here. Therefore I wanted to repeat reading this extract.

THE DEPUTY CHAIRMAN: There is no need to read it.

SHRI BHUPESH GUPTA: It is a notorious fact that . . .

SHRI SITARAM JAIPURIA: As the letter shows very clearly, the editor

of the rotarian magazine has already apologised to the rotarians of India. They have promised to take care that such things are not repeated. They do not ever involve themselves in partisan feelings or propaganda.

SHRI BHUPESH GUPTA: Madam, his last statement is important, namely that the Rotary International has apologised. May we have the communication, the letter or any other document?

THE DEPUTY CHAIRMAN: He has only given the substance in a very short statement.

SHRI BHUPESH GUPTA: That is all right, but he made a very substantive statement.

THE DEPUTY CHAIRMAN: Next item—Statement by Minister.

STATEMENT RE STARRED QUESTION NO. 236 ANSWERED ON THE 5TH MARCH, 1963

MAGAZINES AND PERIODICALS BROUGHT OUT BY THE MINISTRY OF INFORMATION AND BROADCASTING

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SHAM NATH): Madam, in the course of my replies to supplementaries to Question No. 236 on the 5th March, 1963, I stated that not more than a few complimentary copies of the publicity material (periodicals and journals) brought out by this Ministry are issued. This is the correct position in regard to periodicals and journals sponsored by this Ministry, but in the case of certain other journals, viz., 'Kurukshetra' (English and Hindi), and 'Panchayat Raj' sponsored by the Ministry of Community Development, Panchayat Raj and Cooperation, 'Yojana' (English and Hindi) sponsored by the Planning Commission and 'Social Welfare' and 'Samaj Kalyan' sponsored by the Central Social Welfare Board, a large number of complimentary